

**COURT-1**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)  
Appeal No. 53 of 2017 &  
IA No. 955 of 2017**

**Dated: 13<sup>th</sup> November, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Alaknanda Hydro Power Co. Ltd. .... Appellant(s)  
Vs.  
Uttar Pradesh Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Janmali M.  
Counsel for the Respondent(s) : Mr. C. K. Rai for R-1  
Mr. Mohit Rai  
Mr. Umesh Prasad for R-1  
Mr. Rajiv Srivastava  
Ms. Garima Srivastava for R-2

**ORDER**

**IA No. 955 of 2017**

*(Appln. for condonation of delay in filing reply)*

Delay in filing reply is condoned and reply is taken on record.  
Application is disposed of.

**Appeal No. 53 of 2017**

Learned counsel for the appellant seeks four weeks more time to file rejoinder. He may take steps to file the same on or before 12.12.2017 after serving copy on the other side.

List the matter on **18.01.2018.**

**(S.D. Dubey)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**